

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B. A. No. 2310 of 2021

Sachin Charan Mishra ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. R.S. Mazumdar, Sr. Adv.

For the State : Mr. Suraj Verma, Spl. P.P.

02/25.03.2021

Heard the parties through Video Conferencing.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Kunda P.S. Case No. 145 of 2020 registered under Sections 302, 120B, 506, 307, 34 of the Indian Penal Code and Section 25/ 27/ 35 of Arms Act.

Learned senior counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner along with the co-accused persons, in furtherance of common intention of the co-accused persons, have committed murder of the husband of the informant namely Pappu Kumar Singh. It is then submitted that the allegations against the petitioner are all false. It is further submitted by learned senior counsel for the petitioner that the co-accused has been granted bail. It is further submitted by learned counsel for the petitioner that the petitioner was suffering from eye ailment and he was under treatment and the petitioner has been implicated in this case as there is land dispute between the parties, hence, the petitioner be given the privilege of anticipatory bail.

The learned Spl. PP opposes the prayer for anticipatory bail and submits that the injured Sonu Kumar, who is the eye witness to the occurrence, has supported the case of the prosecution, and the custodial interrogation of the petitioner is required during investigation of the case for recovery of weapon of offence and

relevant materials, hence, this petitioner ought not be given the privilege of anticipatory bail.

Considering the serious allegation against the petitioner and requirement of his custodial interrogation during the investigation of the case, this court is of considered view that this is not a fit case where the privilege of anticipatory bail be granted to the petitioner. Accordingly, the prayer for anticipatory bail of the petitioner is rejected.

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-